## D.D.A. Flats, Janakpuri

4483 SHRI RAMANAND TIWARY: Will the Minister of WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION be pleased to refer to the reply given to Unstarred Question No. 48 on the 14th November, 1977 and state:

- (a) whether the requisite information has since been collected; and
  - (b) if so, the details thereof?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

(b) The matter has been examined in consultation with DDA and the Municipal Corporation of Delhi. These flats were allotted between 1971 and 1974. The defects pointed out by the allottees at the time of handing over the flats were attended to by the DDA. Most of the defects now pointed out are reported to be largely due to improper maintenance. Maintenance is the responsibility of the individual allottees or common welfare agencies. In view of this position, the demand of the allottees that they should be allowed rebate of one monthly instalment of Rs. 175 has not been accepted.

The Municipal Corporation of Delhi took over the services of this colony in 1976. It has since increased water supply from two to four million gallons per day. Three works of replacing sewers in defective portions have also been carried out by the Municipal Corporation of Delhi.

## A High Powered Committee on Delhi School Teachers Cooperative House Building Society

- 4434. SHRI RAMANAND TIWARY: Will the Minister of WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION be pleased to state:
- (a) the full contents of the orders reconstituting the three-member High Powered Committee appointed by Lt. Governor to decide the membership issue of the Delhi School Teachers' Cooperative House Building Society:
- (b) when the meeting of the reconstituted High Powered Committee was held on which the recommendations made by it were forwarded, and to whom and the details of those recommendations;
- (c) when the Managing Committee of the Society considered the above recommendations, the members present in the meeting and the decisions taken therein;
- (d) when the Managing Committee communicated its decisions to the Registrar, date on which Registrar appointed an Election Officer and on which he sent a notice to the press; and
- (e) the action taken or proposed to be taken against those officials of Registrar's office who have been working collusion with the Managing Committee illegally elected during emergency?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) A copy of the order dated 31st August, 1977 is laid on the Table of the House. [Placed in Library. See No. LT-1933/78]

(b) The meeting was held on 31st August, 1977. The recommendations were forwarded to the Secretary of the Society. The Committee's findings